

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-560038.

Dated: 30 SEP 1993

APPLICATION NO(S) 335 of 1993.

APPLICANTS: K.S.Shankararaman

RESPONDENTS: Director, Small Industries  
Services Institute, Bangalore & Others

TO.

1. Dr.M.S.Nagaraja,  
Advocate, No.11,  
Second Floor,  
First Cross,  
Sujatha Complex,  
Gandhinagar,  
Bangalore-9.
2. The Director,  
Small Industries Service Institute,  
Rajajinagar, Bangalore-560 044.
3. Sri.M.S.~~XXXXXXXXXXXX~~ Vasudeva Rao,  
Central Govt. Stng. Counsel,  
High Court Building,  
Bangalore-1.

Subject:- Forwarding of copies of the Order passed by  
the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the  
ORDER/STAY/INTERIM ORDER, passed by this Tribunal in the  
above said application(s) on 23rd Sept 1993.

*[Signature]*  
DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

30/9/93

gm\*

*Issued*  
*[Signature]*  
*GN*

*[Signature]*

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH: :BANGALORE

DATED THISTWENTY THIRD DAY OF SEPTEMBER, 1993

Present: Hon'ble Shri V.Ramakrishnan, Member (A)  
Hon'ble Shri A.N.Vujjanaradhya, Member (J)

APPLICATION NO.335/93

Shri K.S.Shankararaman  
aged 56 years  
S/o late Sri K.R.Subramanya Iyer,  
Stenographer Grade II,  
O/o the Small Industries Service Institute,  
Ministry of Industries,  
Government of India,  
Rajajinagar,  
Bangalore-560 044.

..Applicant

(Dr. M.S.Nagaraja - Advocate)

Versus

1. The Director,  
The Small Industries Service Institute,  
Bangalore-560 044.
2. The Development Commissioner,  
Small Scale Industries,  
Department of S.S.I.  
Agro and Rural Industries,  
Ministry of Industry,  
Government of India,  
New Delhi.
3. Union of India  
represented by Secretary to Government,  
Ministry of Industries,  
New Delhi.

.... Respondents

(Shri M.Vasudeva Rao - Advocate)

This application having come up for admission  
before this Tribunal today; Hon'ble Shri V.Ramakrishnan,  
Member (A) made the following.

O R D E R

Heard Dr.M.S.Nagaraja for the applicant and  
Shri M.Vasudeva Rao for the respondents. It is seen that



the Development Commissioner, Small Scale Industries has taken up the matter regarding eligibility of the applicant for the higher pay scale with the administrative authorities vide Annexure A5. There is also a representation dated 26th December, 1991, <sup>Annexure A6</sup> which is yet to be disposed off. We direct the department to dispose off the representation at Annexure A6 within a period of three months from the date of receipt of a copy of this order. If the applicant is still aggrieved by any order passed by the respondents, he is at liberty to approach this Tribunal.

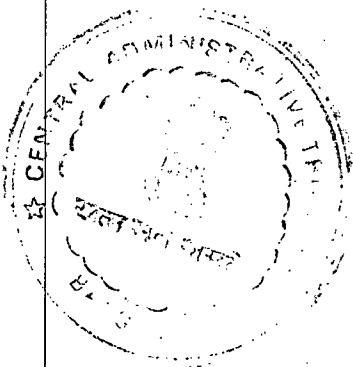
No costs.

Sd-

MEMBER (J)

Sd-

MEMBER (A)



TRUE COPY

*M. Devis*  
 28/9/93

SECTION OFFICER  
 CENTRAL ADMINISTRATIVE TRIBUNAL  
 ADDITIONAL MEMBER  
 BANGALORE